

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3494  
ANSWERED ON:01.12.2010  
STATE ADMINISTRATIVE TRIBUNAL  
Sampath Shri Anirudhan

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of proposals submitted for State Administrative Tribunals, Statewise; and
- (b) the action taken by the Government thereon?

**Answer**

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) & (b) : State Administrative Tribunals are established by the Central Government under the provisions of sub section (2) of section 4 of the Administrative Tribunals Act, 1985, on the request of the State Governments.

At present, six State Administrative Tribunals have been established in Andhra Pradesh, Karnataka, Kerala, Maharashtra, Orissa and West Bengal.

There is no other proposal with the Central Government for setting up of a State Administrative Tribunal.